

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.2092/2018**

New Delhi, this the 24<sup>th</sup> day of May, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Mrs. Revathy Nair, aged about 31 years  
Nursing Officer, Dr. Ram Manohar Lohia Hospital, New Delhi.  
RZ H4/9C, UGF Mahavir Enclave,  
New Delhi-110045.

Address for Service  
Mr. Jose Abraham  
Advocate,  
D-144-A, Ashram, New Delhi-110014..

.....Applicant

(By Advocate: Ms. Sarah Shaji for Mr. Jose Abraham,)

**Versus**

1. Director & Medical Superintendent,  
Dr.Ram Manhar Lohia Hospital  
Bab Kharak Singh Marg,  
Near Gurudwara Bangla Sahib,  
Cannaught Place, New Delhi-110001. .... Respondents

(By Advocate: Ms. Sumedha Sharma)

**ORDER (ORAL)**

Heard the proxy counsel for the applicant. Ms.Sumedha Sharma, learned counsel appeared on receipt of advance notice on behalf of the respondents.

2. Learned proxy counsel for the applicant states that the department has already given to her an assurance for considering the prayer for granting the Child Care Leave (CCL) and, therefore, she wants to withdraw the OA. Accordingly, the OA is dismissed as withdrawn.

**(Jasmine Ahmed)  
Member (J)**

/mk /